

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 12259/2023

[Arising out of impugned final judgment and order dated 25-04-2023 in SAD No. 399/2022 passed by the High Court of Judicature at Allahabad]

CHANDER SEN & ORS.

Petitioner(s)

VERSUS

THE CHAIRMAN, NATIONAL INSTITUTE OF OPEN SCHOOLING Respondent(s)

(IA No. 211563/2023 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 48251/2024 - EARLY HEARING APPLICATION and IA No. 116511/2023 - EXEMPTION FROM FILING O.T. and IA No. 146977/2023 - EXEMPTION FROM FILING O.T.)

Date : 14-11-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s)

Mr. Varinder Kumar Sharma, AOR
Mr. Shantanu Sharma, Adv.
Ms. Deeksha Gaur, Adv.

For Respondent(s)

Mr. S. Rajappa, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1) Counter affidavit is not available with the learned counsel for the petitioner who may receive the same and file rejoinder, if any, within three weeks.
- 2) List thereafter.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
COURT MASTER (NSH)